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Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The Following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

GUJARAT AGRICULTURAL UNIVERSITIES (AMENDMENT) BILL, 2026.

GUJARAT BILL NO. 10 OF 2026.

A BILL

further to amend the Gujarat Agricultural Universities Act, 2004.

It is hereby enacted in the Seventy-seventh Year of the Republic of India as follows:-

- (1) This Act may be called the Gujarat Agricultural Universities (Amendment) Act, 2026.
- (2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Short title and commencement.

**Amendment of
Schedule I to
Guj. 5 of 2004.**

2. In the Gujarat Agricultural Universities Act, 2004, in Schedule I, -

Guj. 5 of 2004.

- (i) in Part I, the entry at serial No. 9 shall be deleted;
- (ii) in Part II, after entry at serial No. 10, the following entry shall be added, namely:-

“11	Botad District”.
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STATEMENT OF OBJECTS AND REASONS

The State Government has enacted the Gujarat Agricultural Universities Act, 2004 to establish and incorporate teaching and affiliating Universities for imparting education in agriculture and allied sciences in the State of Gujarat to be known as the Anand Agricultural University, the Junagadh Agricultural University, the Navsari Agricultural University and the Sardar Krushinagar Dantiwada Agricultural University.

Due to similar geographical conditions and farming practices in Saurashtra region, it is considered necessary to transfer the University area of the Botad District from the jurisdiction of the Anand Agricultural University to the Junagadh Agricultural University.

This Bill seeks to amend the said Act to achieve the aforesaid object.

JITUBHAI VAGHANI,

MEMORANDUM REGARDING DELEGATED LEGISLATION

This Bill involves delegation of legislative power in the following respects: -

Clause 1.- Sub-clause (2) of this clause empowers the State Government to appoint, by notification in the *Official Gazette*, the date on which the Act shall come into force..

The delegation of legislative powers as aforesaid is necessary and is of a normal character.

Dated the 5th March, 2026.

JITUBHAI VAGHANI.

By order and in the name of the Governor of Gujarat.

Gandhinagar.

Dated the 6th March, 2026.

K. M. LALA,

Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs
Department.

